

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO.840
TO BE ANSWERED ON 21.11.2016**

Regulation of Fee in Private Schools

†840. DR. KIRIT P. SOLANKI: SHRI SUNIL KUMAR SINGH: PROF. RAVINDRA VISHWANATH GAIKWAD:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is aware that commercialization of education is increasing in the country and if so, whether the Government proposes to form any new law or regulatory body for schools including Kendriya Vidyalayas and private schools to check such activities;

(b) if so, the details thereof;

(c) whether the Government is also aware that some private schools are charging hefty fee from students and if so, the details along with number of such schools identified and action taken by the Government in this regard; and

(d) whether it is a fact that despite the orders of the Hon'ble Delhi High Court, some schools have not returned the excess amount of fee to parents and if so, the details thereof, State/UT/District-wise and the action taken by the Government in this regard?

**ANSWER
MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE
DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a) to (d)The Government has taken several steps to curb the commercialization of education. Section 13 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 clearly prohibits the collection of any capitation fee. Central Board of Secondary Education (CBSE), from time to time also issues instructions to its affiliated schools including Kendriya Vidyalayas and Private Schools to prevent commercialization of education and enhancement of quality. Education being in the concurrent list of the constitution, majority of the schools including private schools come under the administrative control of the State Governments. It is for the respective State Governments to regulate fee of Private schools and ensure execution of Court orders.
